

and the position in regard to each is indicated below

S.No.	Name of the firm	Stage of enquiry
1.	M/s Hindustan Times Ltd	The Pleadings etc over and the matter will be considered by the Commission shortly.
2.	The Southern India Mill Owners Association Vs. M/s Gwalior Rayon Silk Mfg. Wvg. Co. Ltd	The Respondents have not yet filed their reply to the notice of enquiry and the matter is in the initial stages.
3.	M/s Century Spg & Mfg Co Ltd.	Do
4.	M/s. Hyderabad asbestos Cement Products Ltd.	Do

Flouting of MRTP Act and FERA by Multinational Firms

2054 SHRI C K CHANDRAPPA
Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state

(a) whether Government have taken any action against the multinational firms who had flouted MRTP Act and Foreign Exchange Regulation Act during the last three years, and

(b) if so, the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) (a) and (b) It is not clear as to what exactly the Hon'ble Member means by the term "flouted". If it refers to violations in so far as MRTP Act is concerned, no such violations have so far come to the notice of the Government on the part of multinational firms which operate in India through their branches and/or their Indian subsidiaries

As regards FERA, there has so far been no violation of Section 29 thereof which deals with dilution of non-resident interest by foreign companies. This Act contains a large number of provisions. There are many branches and subsidiaries in India of foreign companies. Therefore, the desired information can be collected from concerned authorities dealing with the administration and enforcement of the

Act and furnished if the Hon'ble Member specifies the names of the branches and subsidiaries of the foreign companies in respect of which the information is desired.

रेलवे सेलूनों का प्रयोग करने वाले बरिष्ठ अधिकारियों का स्तर

2055 श्री मीरा लाल खेतन : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रेलवे के बहुत से बरिष्ठ अधिकारी रेलवे सेलूनों का प्रयोग करते हैं, और

(ख) यदि हा, तो किस स्तर तक के अधिकारी इन सेलूनों का प्रयोग करते हैं ?

रेल मंत्री (श्री० नचु खन्ना) : (क) और (ख) जब निरीक्षण का स्थान मार्ग से हटकर अलग होता है और वहाँ ठहरने का उपयुक्त स्थान उपलब्ध नहीं होता तो सम्बन्धित अधिकारियों को केवल अपने रेलपथ और अन्य काह्य निरीक्षण करके के लिए निरीक्षण यानों के उपयोग की अनुमति है जिसे प्रायः तीर पर सेलूनों के नाम से सम्बोधित किया जाता है ।